GOVERNMENT OF KERALA

Law (Legislation-B) Department

NOTIFICATION

4th April, 2017

No. 7713/Leg. B1/2017/Law. Dated, Thiruvananthapuram, 21st Meenam, 1192
14th Chaitra, 1939.

The following Ordinance promulgated by the Governor of Kerala on the 4th day of April, 2017 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.
ORDINANCE No. 3 OF 2017

THE MADRAS HINDU RELIGIOUS AND CHARITABLE ENDOWMENTS (AMENDMENT) ORDINANCE, 2017

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

AN
ORDINANCE

further to amend the Madras Hindu Religious and Charitable Endowments Act, 1951.

Preamble.—WHEREAS, the Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2017 (2 of 2017) was promulgated by the Governor of Kerala on the 2nd day of February, 2017;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 23rd day of February, 2017 and ended on the 16th day of March, 2017;

AND WHEREAS, under sub-clause (a) of clause (2) of article 213 of the Constitution of India the said Ordinance will cease to operate on the 6th day of April, 2017;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action.
Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:

1. Short title and commencement.—(1) This Ordinance may be called the Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2017.

(2) It shall be deemed to have come into force on the 3rd day of February, 2017.

2. Act XIX of 1951 to be temporarily amended.—During the period of operation of this Ordinance, the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.

3. Amendment of section 13.—In section 13 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:

“(1) Every Area Committee shall consist of seven members appointed by the Government, namely:

(a) one member from Scheduled Castes or Scheduled Tribe Communities;

(b) one woman member;

(c) one philosopher of Hindu Religion or performer of temple art or a person who has authored works on Hindu literature; and

(d) four other members”.

4. Special provision relating to the existing members of the Area Committee and non-hereditary trustees.—Notwithstanding anything contained in the principal Act, the existing Chairman and members of the Area Committee and the non-hereditary trustees shall cease to hold office as such Chairman and Members of the Area Committee or the non-hereditary trustees, as the case may be, on and from the date of commencement of this Ordinance.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

P. SATHASIVAM,
GOVERNOR.